

21.
PT 20/98 in
OA 1680/97

4.5.1998

Present : Applicant in person.
Shri K. C. D. Gangwani, counsel for
respondents.

Although the cause of action did not arise within the jurisdiction of the Principal Bench, it appears that by mistake OA No. 1680/97 was entertained and posted for hearing here at Principal Bench. the initial filing itself was bad and the application cannot be entertained. It appears that when an objection was made about the hearing of the said OA at Delhi, the present application under Section 25 has been made. The only ground stated in the application for transfer is that there is no direct train service between Ganganagar and Jodhpur whereas such a service is available between Ganganagar and Delhi.

Similar grounds urged for transfer have been rejected in various other applications. Therefore, no case is made out for transferring or retaining the case at Principal Bench under Section 25.

As by mistake the OA was filed and entertained at Delhi, I direct that it may be treated to be an application filed with the Registrar of the Principal Bench under the proviso to rule 6 and accordingly, after so treating the application, the same may be transferred to Jodhpur for further hearing and disposal in accordance with rules.

KM
(K. M. Agarwal)
Chairman

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